IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAL BENCH

ORIGINAL APPLICATION NO. 1317/94
TUESDAY THE 11 th DAY OF JULY.2000

CORAM: HON. SHRI B.S. JAI PARAMESHWAR, MEMBER(J) HON. SHRI B.N. BAHADUR MEMBER.(A)

- 1. Shri Rajendra Uttamrao Dandgaval R/O. H.No. G-262, Gandhinagar, Nasik - 422 006.
- Shri Rajendra Vishnu Palghamal R/o. H.No. G-455, Gandhinagar, Nasik-6.
- 3. Shri Ravindra Waman More, R/o. H.No. G-183, Gandhinagar, Nashik - 422 006.
- 4. Ayyub Shabbir Pathan, House No.G-114, Gandhinagar, Nashik - 422 006.
- 5. Shri Jagannath Marks Gore,
 R/o. C/o. R.P.Landge,
 State Bank Colony, Shivaji Nagar,
 Nashik 422 006. .. Applicants

(By advocate Shri B. Ranganathan)

-versus-

- 1. Union of India
- 2. General Manager,
 Govt. of India press,
 Gandhinagar, Nashik-6
- 3. The Collector of Nashik Nashik District, Nashik

(By Advocate Mr.R.R.Shetty for Mr. R.K.Shetty)

.. Respondents

ORDER (ORAL)
(Per Hon.Shri B.S.Jai Parameshwar, Member(J)

Heard Mr. B. Ranganathan, learned counsel for the applicants and Mr. R.R.Shetty for Mr. R.K. Shetty, learned standing counsel for the respondents.

- There are are 5 applicants in this CA.

 They have undergone the apprenticeship training
 in the trade of Binding in the department of
 respondent no.2. The training period was for a
 period of two years. After completion of the
 training they have registered their names with the
 local Employment Exchange.
- attempted to fill up the post of Asstt. Binder

 the local

 in their department through employment exchange,

 the applicants herein who were ignored of their

 claims for the said post approached the court of ...

 SeniorCivil Judge, Nashik in RCS No. 846/94.
- herein took a contention that the subject matter was not within the jurisdiction of the said court and it actually fell under the domain of C.A.T.

 Thereupon the applicants herein withdrew the said suit and filed this application for the following reliefs.
 - (i) That the applicants be declared

 'Eligible' for the Book-Binder's

 post for which the interviews are

J.~!

^•. 灌

to be conducted by Respondent No.2; and (ii) Till pending the petition the interim order is prayed as any other interviews excluding the applicants for the "Book-Binder's" post be stayed immediately and in this connection any illegal activities of the respondent be stayed immediately in this matter. "

- 5. By an interim order dt. 7-8-95 this Tribunal directed the respondents to consider the cases of the applicants overlooking the condition-that they have not been sponsored by the Employment Exchange.
- In the meanwhile the respondents submit that they received communication forom the Directorate of Printing not to fill up the posts including the post of Asstt. Binder until further orders. They have d.27.7.995 produced the order as Annexure—I to the reply. It is their case that they have prepared to comply with the interim order of the Tribunal provided the Directorate permits them to fill up the post of Asstt.Binder.

 Their submission is taken on record.
- dt. 27-7-95 is relaxed the cases of the applicants shall be Considered the Along with employment; exchange sponsored candidates for the post of Asstt. Binder in the respondent no.2 department.

100

8. With the above direction the

OA is disposed of. No order as to costs.

(B.N.BAHADUR) Member(A)

(B.S.JAI PARAMESHWAR)

Member (J)

MD